

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 4110/Del/2018
Assessment year 2014-15**

Shri Kaushal Goyal, B-5, Sadar Nagar, Behind CC Colony, Delhi-110009 (PAN: AJYPG0630M)	vs	Income Tax Officer, Ward 36(4), New Delhi.
(Appellant)		(Respondent)

**ITA No. 4111/Del/2018
Assessment Year: 2014-15**

Shri Om Prakash Goyal (HUF), B-5, Sadar Nagar, Behind CC Colony, Delhi-110009 (PAN: AAAH02434E)	vs	Income Tax Officer, Ward 36(4), New Delhi.
(Appellant)		(Respondent)

Appellant by: Ms Aayushi Gupta, CA

Respondent by: Shri Jagdish Singh, Sr. DR

Date of hearing : 18.12.2020

Date of pronouncement : 18.12.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-12, New Delhi dated 22.03.2018 and pertain to assessment year 2014-15.

2. The learned counsel for the assessee, vide letter dated 10.12.2020 and email dated 12.12.2020, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 18th December, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar